

**Motion for Consideration of Central Goods and Services Tax (Second Amendment) Bill, 2023 (Motion adopted and Bill passed)**

**THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN):** Sir, I rise to move<sup>\*\*</sup>:

?That the Bill further to amend the Central Goods and Services Tax Act, 2017, be taken into consideration.?

Sir, thank you for giving me this opportunity. I will just put the context in which this amendment is coming in.

As you know, GST subsumed 17 taxes and 13 cesses. It sort of bridged all the States and enabled trade. The number of taxpayers registered under GST has almost doubled to 1.04 crores. I am quoting June 2023 figures. When it started in 2017, we had only 67.83 lakh taxpayers under GST. So, GST is actually bringing in a lot of advantage to the economy. The tax incidence under GST has also been lower to what it was before GST was introduced. Some of the best features which I can highlight are that the RBI Report itself, while talking about the State finances as of January 2023, acknowledges that the North-Eastern States have been the biggest beneficiaries in the GST regime and they have recorded a compound annual GST revenue growth rate of 27.5 percentage since the implementation of GST as against 14.8 percentage for all States. Almost all the GST Council's decisions have been through consensus. So, this being the main feature, the need for the current amendment is something which I would like to highlight.

Section 109 of the Central Goods and Services Tax Act, 2017, that is, the CGST Act, provides for constitution of the GST Appellate Tribunal. The qualifications, the appointments, and the terms of conditions for service of the President of the Appellate Tribunal and the judicial and technical members are specified in Section 110 of the Act. Under the GST law, the adjudicating orders are passed by the GST officers themselves from the Centre and from the State depending on the jurisdictions allocated. While appeals against the orders passed by the adjudicating officers lie with the first appellate authority, who is an officer within the tax administration itself belonging to the respective Central and the State tax offices,

the second appeal against the order of the first appellate authority under the Centre as well as the State tax administration lies with the GSTAT, which is, the GST Appellate Tribunal. The Appellate Tribunal is the first forum at which the GST litigation process itself converges within the State, which means, the appellate orders passed by the Centre and the State GST officers become a part of the same appellate forum.

Earlier, in 2019, as regards the GST Appellate Tribunal, benches were notified. We went ahead by notifying the benches but the same was challenged in the High Courts. In its order dated, 20<sup>th</sup> September, 2019, in the Writ Petition of 2018 in the case of Revenue Bar Association vs. the Union of India, hon. High Court of Madras held as follows:

?The number of expert members, therefore, cannot exceed the number of the judicial members on the bench.?

The High Court of Madras struck down Sections 109 and 110 of the CGST Act, 2017. Now, there was a parallel development which I draw your attention to. In August 2021, the Tribunal Reforms Act, 2021 was enacted by which the qualification and the selection process was standardised for all tribunals. By that time, there was no GST tribunal but as I said, it was a parallel development. In August 2021, the Tribunal Reforms Act was enacted by which the qualification and the selection process itself was standardised for various tribunals.

Given these developments, in its 42<sup>nd</sup> meeting held on 28 and 29 June, 2022 in Chandigarh, the GST Council discussed the changes required in provisions pertaining to the GST Appellate Tribunal in the GST laws so that it can be brought in conformity with the judgements of the court and in relation to the various aspects concerning all the Tribunals. So, in that meeting, the Council had decided to constitute a GoM to look into the issues involved, which was constituted on 6<sup>th</sup> July 2022.

The Report of the GoM was placed before the GST Council in its 49<sup>th</sup> meeting dated 18<sup>th</sup> February, 2023 and post approval of the GST Council the CGST Act was amended by the Finance Act of 2023 wherein Sections 109 and 110 of the said Act were amended. As amended by the Finance Act, 2023, the GST Appellate Tribunal shall contain one Principal Bench and various State Benches, which are to be notified. The Principal Bench will be or shall be located in New Delhi and shall have one President, a Judicial Member, a Technical Member, a Technical Member that is

belonging to the Centre, and a Technical Member of a State. The State Benches shall have two Judicial Members, a Technical Member of Centre and a Technical Member of a State. State Benches have also been already notified as of 14<sup>th</sup> September, 2023. The qualifications of the President and Members are also clearly notified.

Thereafter, it was brought to the notice, and this is the important part of why this Amendment is coming through. I have just set the background. The reason why this Amendment is coming through is because it was brought to the notice of the Ministry by the hon. Chief Justice of India in his administrative site through the Registrar of the Court that the following aspects of the service terms were not in consonance with the provisions of the Tribunal Reforms Act of 2021.

I will again try to draw the attention of the hon. Members that the GST Appellate Tribunal is developing on its own parallelly to all the other Tribunals Amendment Acts, which have happened and now by drawing the attention of the Ministry, the hon. Chief Justice of India in his administrative capacity is trying to align the two. Therefore, one of the points on which the Chief Justice of India drew our attention is that the maximum age limit for the post of the President of the Appellate Tribunal and Members is 67 and 65 years in the CGST Act, which we had cleared under the Tribunal Reforms Act 2021. Under the Tribunal Reforms Act 2021, it is 70 and 67 years respectively whereas what we brought in the CGST Amendment was 67 and 65 years.

The second point on which Amendment became necessary is that the CGST did not have a provision relating to the eligibility of an Advocate with a standing of 10 years at the Bar for appointment as Judicial Member whereas the same is available in the Tribunal Reforms Act. Therefore, these two were taken up in the Council, and they were approved by the GST Council. Under the Tribunal Reforms Act, the Advocate with a standing of 10 years at the Bar is eligible to be appointed as a Judicial Member.

So, these two particular concerns and specific points, which the hon. Chief Justice of India highlighted were again placed before the GST Council in its 52<sup>nd</sup> meeting held on 7<sup>th</sup> October, 2023.

And the amendments to section 110 of the CGST Act aligning the provisions with the Tribunal Reforms Act were approved by the Council. So, accordingly, the CGST Second (Amendment) Bill which is what is now before us was introduced in

Parliament on 13<sup>th</sup> December, 2023, bringing the provisions of sections 109 and 110 of the CGST Act in line with the provisions of the Tribunal Reforms Act, 2021. Once this hon. House passes this Amendment Bill, the process of selection of the President and the Members would be initiated. The hon. Chief Justice of India has already consented to chair the Search-cum-Selection Committee and has nominated a Senior Judge, Justice Sanjiv Khanna, to chair the Search-cum-Selection Committee for selection of members both judicial and Member (Technical) which is the Centre's Member (Technical). So, this Bill, therefore, is before us and I humbly seek the support of all the hon. Members to have this passed.

? (व्यवधान)

माननीय सभापति : सरदार सिमरन जीत सिंह मान जी, आप वरिष्ठ संसद सदस्य हैं, आपको भी बोलने का मौका दिया जाएगा। अगर आप इस बिल पर बोलना चाहते हैं तो आपको मौका दिया जाएगा।

प्रस्ताव प्रस्तुत हुआ:

?कि केन्द्रीय माल और सेवा कर अधिनियम, 2017 का और संशोधन

करने वाले विधेयक पर विचार किया जाए।?

डॉ. निशिकांत दुबे (गोड्डा): सभापति महोदय, माननीय मोदी जी ने देश में वर्ष 2014 के बाद जितने भी परिवर्तन किए हैं, उन परिवर्तनों में सबसे बड़ा परिवर्तन आजादी के बाद जीएसटी का था। कन्सटीट्यूट असेम्बली में भी लगातार इसके ऊपर चर्चा हुई कि स्टेट कैसे टैक्स कलेक्ट करेगा, सेंटर कैसे टैक्स कलेक्ट करेगा। कुछ अधिकार स्टेट को दिए गए और कुछ अधिकार सेंटर को दिए गए। पूरी दुनिया की इकोनॉमी बढ़ती रही। सरकार ने तय किया कि आम आदमी सेंटर और स्टेट के टैक्स से तबाह हो जाता है। टैक्स पर टैक्स इतना ज्यादा हो जाता है कि जब फाइनेली कन्ज्यूमर्स तक कोई प्रोडक्ट जाता है तो उसका दाम इतना ज्यादा बढ़ जाता है कि गरीब आदमी और मध्यम वर्ग का आदमी उन चीजों को अफोर्ड नहीं कर सकता। जब मैं यह कहता हूँ तो कई लोगों को लगता है कि वर्ष 2014 के पहले देश ही नहीं था, 2014 के पहले कुछ हुआ ही नहीं।

मैं आपको इसका इतिहास बताता हूँ। वर्ष 2002 में जब अटल बिहारी वाजपेयी जी के नेतृत्व में भारतीय जनता पार्टी की सरकार थी तो उस समय केलकर कमेटी बनी थी। केलकर कमेटी ने एक वैट वैल्यू एडेड टैक्स प्रोजेक्शन बढ़ाया था कि अब अपनी इकोनॉमी को गुम करने के लिए वैल्यू एडेड टैक्स की आवश्यकता है। वैल्यू एडेड टैक्स लागू हो गया। हमारी सरकार वर्ष 2004 में चली गई। वर्ष 2006-07 की जिस फाइनेंस बिल की बात निर्मला सीतारमन जी कर रही थी, जिनके नेतृत्व में देश की इकोनॉमी ग्राहो रही है, वर्ष 2027 में उन्होंने प्रधानमंत्री जी के नेतृत्व में टारगेट फिक्स कर रखा है कि हम दुनिया की तीसरी सबसे बड़ी इकोनॉमी होंगे।

वर्ष 2006-07 में तत्कालीन कांग्रेस की यूपीए सरकार ने कहा कि हम जीएसटी लाएंगे। वर्ष 2006-07 से 2014 तक आठ साल इनकी सरकार रही और आठ साल में इसे केवल तकिया कलाम बनाया, जैसे 1971 से गरीबी हटाओ का नारा लगाते रहे। वर्ष 2014 तक उनकी सरकार रही, गरीब खत्म हो गए, लेकिन गरीबी नहीं हट पायी। उसी तरह से उन्होंने जीएसटी के लिए कहा, जीएसटी लाएंगे, जीएसटी लाएंगे, लेकिन जीएसटी नहीं लाए। इनमें इतनी हिम्मत नहीं थी, हैसियत नहीं थी। उनके ऊपर राज्यों का इतना विश्वास नहीं था कि वह अपने

टैक्स को छोड़ने को तैयार हों। फेडरल स्ट्रक्चर या कोऑपरेटिव फेडरलिज्म में किसी तरह की बातचीत हो। वर्ष 2014 में नरेन्द्र मोदी जी देश के माननीय प्रधानमंत्री बने, तब स्वर्गीय अरूण जेटली जी तत्कालीन वित्त मंत्री थे। इन लोगों ने बहुत मेहनत की और मोदी जी का नेतृत्व इतना मजबूत था कि राज्यों को इनके ऊपर भरोसा था। गुजरात उस वक्त एक ऐसा राज्य था जो कहता था कि जीएसटी का स्ट्रक्चर ऐसा है कि यह देश के लिए अच्छा नहीं है। मुख्यमंत्री के नाते उनके जो अनुभव थे, उस अनुभव के आधार पर वह वर्ष 2006-07 में एक बड़ा टैक्स सिस्टम जीएसटी लेकर आए।

सभापति महोदय, 37 ऐसे टैक्स हैं जो इसमें मर्ज किए गए हैं। 37 प्रकार के टैक्स में कुछ टैक्स राज्य लगाते थे और कुछ टैक्स सेंटर लगाते थे, अब उस तरह के टैक्स नहीं लगते, इसलिए जब कन्ज्यूमर तक सामान पहुंचता है तो सस्ते में पहुंचता है और इसी कारण हमारी जीडीपी आगे बढ़ती हुई नजर आती है।

इसमें सबसे महत्वपूर्ण दूसरा लेजिसलेशन है, जिसके लिए सैक्शन 109 और 110 को अमेंड करने की बात कही गई है। सैकंड एपेलेट अथारिटी जीएसटी की बनाई गई है जो और भी महत्वपूर्ण है। इसमें क्या होता था? जब भ्रष्टाचार की सरकार चलाते थे तो उसमें ज्यूडिशियरी को जाने-अनजाने प्रभावित करने की कोशिश की जाती थी और सारा अधिकार आप अपने पास रखा जाता था। इसमें आप कैसे एडजस्ट करेंगे? एक समय ऐसा आया, जब कम से कम 100-150 ट्रिब्यूनल हो गए। हमारी सरकार ने वर्ष 2016-17 में तय किया कि इतने ट्रिब्यूनल्स बनाने की आवश्यकता नहीं है। हम जो बेनिफिट पोस्ट रिटायरमेंट जर्जों को देते हैं, वह अच्छा नहीं है। जैसा कि अभी इन्होंने कहा कि किसी ट्रिब्यूनल में 62 साल, किसी में 65 साल और किसी में 67 साल में रिटायरमेंट हो जाती थी। भारत सरकार ने माननीय मोदी जी के नेतृत्व में तय किया कि सभी ट्रिब्यूनल्स के अधिकार बराबर होंगे। मुझे लगता है कि कम से कम टोटल 12-14 ऐसे ट्रिब्यूनल्स हैं जो इस सरकार ने एबालिश किए क्योंकि इनकी कोई आवश्यकता महसूस नहीं होती थी। जिनका कोई काम नहीं था, केवल गाड़ी देना, घोड़ा देना और मकान देना था, जबकि उन्हें पोस्ट रिटायरमेंट बेनिफिट देने थे, इसी कारण से ट्रिब्यूनल एक्ट में संशोधन हुआ। इसके लिए मामला सुप्रीम कोर्ट तक गया, लेकिन सुप्रीम कोर्ट ने फाइनली भारत सरकार द्वारा कही गई बातों को माना।

महोदय, इसमें जो दूसरा संशोधन है, उसके लिए माननीय गृह मंत्री जी द्वारा बिल आने वाला है कि किस तरह से सीआरपीसी, आईपीसी और एविडेंस एक्ट में चेंज होगा और लोगों को न्याय मिल सकेगा। चूंकि जीएसटी टैक्स का मामला है और टैक्स का लिटिगेशन इतना बड़ा होता है कि उस टैक्स के लिटिगेशन को लोगों के लिए पैसे का यूज समझना मुश्किल होता है। यदि पैसा भारत सरकार के पास हो तो उसे टैक्स देना पड़ता है, इंटरस्ट देना पड़ता है। एपेलेट अथारिटी के बाद, एपेलेट ट्रिब्यूनल के बाद जब केस हाई कोर्ट में जाता है या सुप्रीम कोर्ट में जाता है तो अनावश्यक देरी होती है और इस देरी की वजह से बहुत समस्याएं पैदा होती हैं।

महोदय, भारत सरकार ने इसके माध्यम से बढ़िया काम किया और ट्रिब्यूनल को ट्रिब्यूनल एक्ट में ले आए इसलिए अब भारत सरकार के सारे ट्रिब्यूनल्स में 67 और 70 साल का कैप रहेगा। दूसरा सबसे बढ़िया काम, जैसा माननीय मंत्री महोदय ने अपनी तकरीर में कहा कि हमने जस्टिस संजीव खन्ना, जो सिटिंग सुप्रीम कोर्ट के नंबर 2 जज हैं, उनके नेतृत्व में कमेटी बनेगी और वह कमेटी तय करेगी कि किसका प्रेजिडेंट कौन होगा, मैम्बर कौन होगा। इसे ज्यादा वाइडर करने के लिए, जज से भी ज्यादा वाइडर करने के लिए, जो लड़के पढ़ने में बहुत तेज़ हैं, जिनकी टैक्स के बारे में अथारिटी है, यदि उनका दस साल का अनुभव है तो वे भी इसके लिए एलिजिबल हो सकते हैं। इस तरह से इन्होंने एक बड़ा पुल तैयार किया है। इससे एक तो यह काम होगा कि जजमेंट बहुत आसानी से होगा। दूसरा काम यह होगा कि हाई कोर्ट में जो लिटिगेशन फंसते हैं, कम होंगे।

उदासी जी बता रहे हैं कि 14,000 से ऊपर केसेज़ पेंडिंग हैं। इन सब केसेज़ को खत्म करने के लिए भारत सरकार माननीय प्रधान मंत्री जी के नेतृत्व में बड़ा फार रीचिंग लेजिसलेशन लाई है। यह देखने में तो छोटा लगता है, लेकिन इसका असर बहुत बड़ा होगा।

सभापति महोदय, जीएसटी दो चीजों पर काम कर रही है, जीएसटी काउंसिल, जिसमें कोआपरेटिव फेडरलिज्म है और जीएसटी एंड टेक्नोलॉजी के आधार पर माननीय मंत्री महोदय ने बताया कि हम जीएसटी लाने के बाद राज्यों को भी कम्पेनसेट कर रहे हैं, टैक्स ज्यादा ला रहे हैं और ट्रांसपेरेंसी से एक पुल भी क्रिएट कर रहे हैं। इस कारण से भारत सरकार इन्फ्रास्ट्रक्चर में बड़ा काम कर रही है। इससे जीडीपी की ग्रोथ हो रही है और भारत आगे बढ़ रहा है। मोदी जी आगे बढ़ो, हम तुम्हारे साथ हैं? जो भारत का नारा है, वह कारगर हो रहा है।

सभापति महोदय, हम इसके लिए उनको बधाई देते हैं, धन्यवाद देते हैं। इन्हीं शब्दों के साथ मैं अपनी वाणी को विराम देता हूँ। जय हिंद, जय भारत।

**SHRIMATI SARMISTHA SETHI (JAJPUR):** Sir, thank you for giving me the opportunity to speak on the important Bill, that is the Central Goods and Services Tax (Second Amendment) Bill, 2023. On behalf of Biju Janta Dal, I rise to support the Bill.

In the last six years, the GST ensured compliance simplification with uniform processes across the country. But more needs to be done. I will take this opportunity to highlight some of the concerns. Odisha Government under the visionary leadership of the hon. Chief Minister Shri Naveen Patnaik ji has already taken simplification measures pertaining to the State Government. The State Cabinet has approved Odisha Goods and Services Tax (Amendment) Bill, 2023 that simplifies the provisions and provides certain facilities to taxpayers and tax authorities in the State. Provision has also been made for the GST Appellate Tribunal for hearing appeals against the orders passed by the Appellate Authority. Subsequently, Odisha has registered a phenomenal growth rate of 100.77 per cent in the State GST collection in November this year from November last year.

Coming back to the issues that I want to raise, full compensation to the States for loss of revenue on account of GST implementation is getting delayed unduly. State revenues have taken a drastic fall due to the pandemic. I urge upon the Government to release the pending GST compensation to States on time.

The Centre's November 2021 notification to increase the Goods and Services Tax (GST) on several textiles and apparels from 5 per cent to 12 per cent for items with the value slab of above Rs.1000 is a big blow to the handloom sector. The handloom and crafts sector is under severe distress as the average handloom

household income is only Rs. 3,042 per month. I would request through you, Sir, for a consideration to the proposal of flat five per cent GST on all textile and apparel products.

The GST Council has imposed a 28 per cent GST on the full face value of bets placed on online gaming, as opposed to gross gaming revenue. The decision was implemented from 1<sup>st</sup> October 2023, with a review after six months. A consequence of the GST Council's decision is the need to decide whether the amendment is clarificatory and, therefore, has a retrospective application, or whether it should be made effective only after 1<sup>st</sup> October 2023. This is important for estimating past period liabilities. Hence, a clarification is needed.

India needs to simplify its tax regime to ease the compliance burden on small and medium businesses. Simplifying tax rates would add to the MSMEs, make imports competitive and improve export prospects. GST on kendu leaves has been increased from five per cent to 18 per cent. Central tax on kendu leaf was earlier zero. The Central Government should place this matter in the GST Council and revise the rate to five per cent. Hon. Chief Minister of Odisha Shri Naveen Patnaik on Wednesday announced a special package for the welfare of eight lakh kendu leaf pluckers and other persons engaged in the trade. Through you, I request the Central Government to reduce GST on kendu leaves from 18 per cent to five per cent.

Our Public Accounts Committee in one of their reports have asked the Centre to provide GST exemption for imported pharmaceutical products used by hospitals and research organizations. The committee observed that the issue of frequent notifications and then repeated clarifications is indicative of lack of clarity and coordination. The committee has recommended that the Tax Research Unit may ensure that notifications include examples for clarity and court cases. I request that the recommendations of the Committee may be implemented.

In conclusion it is vital to prioritise areas where immediate reforms are needed. With these words, I conclude. Thank you, Sir.

श्री धैर्यशील संभाजीराव माणे (हातकणंगले): धन्यवाद सभापति महोदय । वस्तु एवं सेवा कर विधेयक, 2023 पर आपने मुझे अपनी बात रखने का मौका दिया, इसके लिए मैं आपका आभारी हूँ ।

वित्त मंत्री श्रीमती निर्मला सीतारमण जी द्वारा पेश किए केंद्रीय वस्तु एवं सेवा कर (द्वितीय) संशोधन विधेयक, 2023 का मैं अपनी पार्टी शिवसेना की ओर से समर्थन करता हूँ ।

वित्त मंत्री जी द्वारा प्रस्तुत विधेयक वस्तु और सेवा कर अपीलीय न्यायाधिकरण के निर्माण को सक्षम करने के लिए केंद्रीय वस्तु और सेवा कर अधिनियम, 2017 में संशोधन करता है, जिसका मैं स्वागत करता हूँ ।

महोदय, भारत में वस्तु एवं सेवा कर (जीएसटी) व्यवस्था के कार्यान्वयन से पहले, अपीलीय न्यायाधिकरण तंत्र अलग-अलग केंद्रीय और राज्य मूल्य वर्धित कर (वैट) अधिनियमों के तहत मौजूद था । हालांकि, जीएसटी की शुरूआत के साथ, जीएसटी शासन के तहत आने वाली अपीलों से निपटने के लिए एक समर्पित अपीलीय प्राधिकरण की आवश्यकता स्पष्ट हो गई थी ।

महोदय, केंद्रीय वस्तु और सेवा कर अधिनियम, 2017 शुरूआत में जीएसटी के गठन के लिए प्रदान किया गया था । हालांकि, विभिन्न प्रक्रियात्मक और कानूनी बाधाओं के कारण इसके संचालन में देरी हुई । नतीजतन, अपीलीय प्राधिकरण के आदेशों के खिलाफ राहत चाहने वाले करदाताओं के पास सीधे उच्च न्यायालयों से संपर्क करने के अलावा कोई विकल्प नहीं बचा था ।

महोदय, जैसा कि विदित है, यह विधेयक मुख्य रूप से केंद्रीय वस्तु और सेवा कर अधिनियम, 2017 की धारा 109 और 110 में संशोधन करने पर केंद्रित है, ताकि उन्हें ट्रिब्यूनल सुधार अधिनियम, 2021 के साथ संरेखित किया जा सके ।

महोदय, यह विधेयक केंद्रीय वस्तु एवं सेवा कर अधिनियम, 2017 के प्रावधानों को ट्रिब्यूनल सुधार अधिनियम, 2021 के साथ संरेखित करने के लिए विभिन्न तकनीकी और परिणामी परिवर्तन भी करता है ।

महोदय, प्रस्तावित संशोधनों से जीएसटीएटी के कामकाज और समग्र जीएसटी विवाद समाधान तंत्र पर महत्वपूर्ण प्रभाव पड़ने की उम्मीद है । जीएसटीएटी के संचालन के साथ करदाताओं को समर्पित अपीलीय प्राधिकरण तक पहुंच प्राप्त होगी, जिससे संभावित रूप से विवादों का तेजी से समाधान हो सकेगा । इससे बदले में कारोबारी माहौल में सुधार होगा और जीएसटी नियमों के अनुपालन को भी बढ़ावा मिलेगा ।

महोदय, जीएसटीएटी उच्च न्यायालयों पर बोझ को कम करने में मदद करेगा, जिससे उन्हें होने वाली जटिल कानूनी मुद्दों पर ध्यान केंद्रित करने की अनुमति मिलेगी । जीएसटीएटी में अप्रत्यक्ष करों के विशेष ज्ञान वाले कानूनी पेशेवरों को शामिल करने से निर्णयों की गुणवत्ता में वृद्धि होने और जीएसटी कानूनों के लगातार कार्यान्वयन को सुनिश्चित करने की उम्मीद है ।

महोदय, जीएसटीएटी की सफलता इसके कुशल प्रशासन और मामलों के समय पर निपटान पर निर्भर करेगी । इसके सुचारु संचालन को सुनिश्चित करने के लिए पर्याप्त संसाधन और बुनियादी ढाँचा महत्वपूर्ण होंगे ।

महोदय, केंद्रीय माल एवं सेवा कर (दूसरा संशोधन) विधेयक, 2023, लंबे समय से प्रतीक्षित जीएसटीएटी को क्रियान्वित करने की दिशा में एक महत्वपूर्ण कदम का प्रतिनिधित्व करता है । इस कदम से जीएसटी विवाद समाधान तंत्र में उल्लेखनीय सुधार होने की उम्मीद है, जिससे करदाताओं और सरकार दोनों को लाभ होगा । हालांकि, जीएसटीएटी की पूरी क्षमता को साकार करने के लिए कुशल कार्यान्वयन और पर्याप्त संसाधन सुनिश्चित करना महत्वपूर्ण होगा ।



मैं आदरणीय मंत्री जी से यह अनुरोध करना चाहूंगा कि यह जो अभी नया ढाँचा बन रहा है, कानून बन रहा है, उसके माध्यम से करदाताओं को बहुत फायदा होने वाला है। लेकिन, अभी जो प्रलंबित केसेज चल रहे हैं, जो उच्च न्यायालय में अभी पेंडिंग हैं, उसके लिए सरकार क्या करने वाली है? उसका प्रावधान इसमें कुछ नहीं दिख रहा है। निश्चित रूप से उनको भी रिलीफ इसके माध्यम से मिलने की बहुत बड़ी जिम्मेदारी सरकार की तरफ है, क्योंकि वह आज भी लंबित है। बहुत समय से बहुत सारे करदाता उच्च न्यायालयों में अपना केस लड़ रहे हैं।

महोदय, जीएसटीएटी सदस्यों की नियुक्ति, कार्य प्रणाली में पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए स्पष्ट दिशा-निर्देशों और प्रक्रियाओं की आवश्यकता है। कुल मिलाकर केंद्रीय माल और सेवा कर (दूसरा संशोधन) विधेयक, 2023 जीएसटी शासन के विकास में एक सकारात्मक विकास का प्रतीक है। हालांकि, चिंताओं को दूर करना और नई अपील प्रणाली में सुचारु परिवर्तन सुनिश्चित करना महत्वपूर्ण है।

केवल प्रभावी कार्यान्वयन के माध्यम से ही जीएसटीएटी प्रस्ताव वास्तव में अपने इच्छित उद्देश्यों को पूरा कर सकता है और अधिक कुशल न्यायसंगत जीएसटी प्रशासन में योगदान दे सकता है। मैं इन्हीं शब्दों के साथ अपनी वाणी को विराम देता हूँ।

श्री शंकर लालवानी (इन्दौर) : सभापति जी, मैं इस बिल का समर्थन करता हूँ।

आज माननीय वित्त मंत्री जी ने व्यापारियों के हित में एक बहुत ही महत्वपूर्ण बिल पेश किया है। वैसे जब 1 जुलाई, 2017 को जीएसटी लागू हुआ था, माननीय मोदी जी के नेतृत्व में 'वन नेशन, वन टैक्स' का जो बहुत बड़ा सपना था, वह साकार हुआ था। अगर वर्ष 2017 में जीएसटी का रजिस्ट्रेशन देखें, तो सिर्फ 64,00,000 रजिस्ट्रेशंस थे, जबकि आज जीएसटी में 1,39,00,000 रजिस्ट्रेशंस हो गए हैं। इंस्पेक्टर राज खत्म हुआ और रिकॉर्ड कलेक्शन हो रहा है।

माननीय वित्त मंत्री जी की अध्यक्षता में राज्यों के प्रतिनिधियों की जीएसटी काउंसिल है, वह समय-समय पर संशोधन भी करती है, विचार भी करती है। कभी-कभी व्यापारियों और जीएसटी के बीच में जो विवाद की स्थिति उत्पन्न होती है, तो उनको न्यायालय में जाना पड़ता है। जब न्यायालय में जाना पड़ता है, तो उसमें समय भी लगता है, एनर्जी भी लगती है और न्यायालय में पहले से ही बहुत सारे प्रकरण लंबित हैं। हाई कोर्ट में इसके लगभग 14,000 प्रकरण लंबित हैं। उस वजह से अपील के लिए जो ट्रिब्यूनल बनाया गया है, इस ट्रिब्यूनल में अध्यक्ष-सदस्य की पात्रता, आयु आदि के लिए यह बिल लाया गया है। इससे व्यापारियों को तो लाभ मिलेगा ही और मोदी सरकार हमेशा ही व्यापारियों के हित में काम करती है। यह बिल इसलिए लाया गया है।

मैं माननीय वित्त मंत्री जी से एक निवेदन करना चाहता हूँ कि अनेकों राज्यों में दो-दो ट्रिब्यूनल्स बनाई जा रही हैं। मध्य प्रदेश में भी एक ट्रिब्यूनल बनाई गई है, लेकिन वह भोपाल में है। मेरा मानना है कि इंदौर मध्य प्रदेश की कॉमर्सियल सिटी है और इंदौर में जीएसटी के सबसे ज्यादा रजिस्ट्रेशंस हुए हैं, इसलिए एक ट्रिब्यूनल बेंच इंदौर में भी बनाई जाए। ऐसी मैं मांग करता हूँ। मैं इस बिल का समर्थन करता हूँ।

**SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET):** Thank you, Sir, for giving me an opportunity to speak on this important Bill.

I appreciate the Minister for setting up of the Appellate Tribunal. Everything is moving in the positive direction. When we need justice, we need to have another set of Bench where we can go and represent our case. So, I appreciate the Minister for coming up with this Bill. But I have one issue in this regard.

It is with regard to the age limit that has been prescribed for both the President and the Members and there is a provision in the Bill wherein retired judges can actually be inducted in. My request from my Party side is that this should not be a place where again retired judges will come and settle in this Tribunal. It should not be a retired home for them. I hope the Minister and the Government will take care of this.

Coming to the GST, I enquired with a lot of MSMEs about the issues that they are facing with the GST. They said they are doing amazingly well. The GST collection has grown exponentially and it has been disbursed to the State Government very well. It has helped a lot of MSMEs, mostly the ones which are moving from offline to online. They have done exceedingly well in the last 6-7 years. But here also, there are a few issues that need to be addressed mainly with respect to the MSMEs that are actually working with the Government. When I enquired these MSMEs about how they are doing, they said they are doing very well when they are doing transactions with the private players. But when they are doing business-to-business transactions with the Government or with PSUs, that is where most of them are facing problems.

The first problem which they expressed was that they are not able to file returns. When I enquired why they are not able to file the returns, the bill amount and the GST amount in most of the cases are delayed by the PSUs or the Central Government or the State Governments. Even after executing the contract or even after completion of the work, they are not able to get this bill amount and the GST amounts and because of this, they are not able to file the returns. As they are not able to file the returns, they are not able to pay the GST on time. What is happening here? The Government is getting the work done either by the Central Government or the State Government or the PSUs. But instead of paying the vendor or whoever has done the work, they are delaying it. The Bills are being delayed. They are not able to file the returns. Once they do not file the return and get delayed, there is a huge interest almost of 18 per cent that is being levied on these MSMEs.

This is the issue that MSMEs have raised with me. Firstly, this 18 per cent is not being paid by the PSUs. Secondly, 18 per cent interest is also being levied as

penalty on them, which itself is very high. This has been there when service sector regime was there. At that time, the MSMEs were getting around 15 per cent PLR from the banks. At that time, you put it around 18 per cent.

Now, when you look at the PLR which the MSMEs are getting from the banks, it is hovering around 10 per cent. The Government has done exceedingly well to bring it down to make the MSMEs more competitive across the world. But still the penalty is being levied at 18 per cent. So, I request the Ministry to see if the penalty can be reduced. It is not due to the MSMEs, it is due to the PSUs which are not paying them. The delay is happening due to this and huge fines are being levied upon them because of that. So, the Ministry can look into it. There is a provision of decreasing it.

When you are doing business to business transactions, the main concern of the MSMEs is that they have issues with cash flows. Why have they issues with cash flows? They have to pay 18 per cent GST plus 10 per cent TDS. You return this 10 per cent TDS after one year. So, on the day it starts the business, 28 per cent is paid to the Government. It has to wait for one year for this to be realised. So, this can be looked into by the Ministry and you can come up with a solution.

We are talking about ease of doing business. The Prime Minister is very gung-ho about it. But we have a large number of slabs in GST. Almost eight slabs are there. When you look at the countries like Singapore and others which are more progressive, they have only two slabs. The Ministry can look into it and bring it down. The maximum slab amount that is being levied upon is almost to the tune of 18 per cent. I think the maximum slab should be reduced to 12 per cent or 10 per cent, which most of the progressive countries are doing. That will be a great thing. These things should be looked at in a positive way. MSMEs are employing lakhs and lakhs of people in this country. We want them to be very competitive across the world. It is for them we have come up with PLI Scheme and all these things. If everything has to work and MSMEs have to be competitive across the world, I think these issues need to be sorted out. I hope for a positive reply from the Minister. Thank you very much.

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I thank all the hon. Members who have participated in the discussion. I appreciate that there is an overall understanding of what the GST is trying to achieve. The glitches or the difficulties which have been faced by many of the users of GST portal have also been raised. The issue of the tax

rates has also been raised. I will try to address each of the primary concerns voiced by the Members.

I thank Dr. Nishikant Dubey for having given a comprehensive picture of where the GST is today and from where it has reached here. Hon. Member from Indore, Shri Lalwani ji, of course expressed his concern that only one Tribunal has been announced for Bhopal in Madhya Pradesh. Every State is going to get one plus one Tribunal. The second one can be or may be or will be located in Indore, which is the commercial centre. That, of course, is a decision based on the inputs given in the GST Council by the State officials as well. I understand his concern on that.

There was a point mentioned by Shrimati Sarmistha Sethi. I do not know if she is here now. She asked for a reduction in the GST rate for tendu leaves.

This topic on the GST rates for tendu leaves has been discussed, if I remember correctly, more than once in the GST Council. I think, since 2017 itself this has been a subject of discussion. In my tenure, this has been discussed twice. There is no unanimity of views and, therefore, we are not able to arrive at any decision which Odisha might like. So, the matter on tendu leaves lies there but it is not because the GST Council did not take it up for discussion. It was taken up but no unanimity has been arrived.

Member Sethi also raised the issue of taxation on online gaming with prospective effect and said if there is a need for a clarificatory exercise, it should be done. A clarification on that levy was issued and according to that 28 per cent is the tax. Whom it will apply to and on whom will the incidence fall has been clearly explained. But, about this particular point on valuation rules, I would like to put on record that the valuation rules to exclude winnings are prospective. So, I hope there is no confusion on that.

The Member from Shiv Sena, Dhairyasheel Mane ji, spoke about the cases which are pending in High Courts and the Supreme Court. Now we are bringing in a legislation with amendments for setting up of the GST Appellate Tribunal and this particular amendment, of course, is looking at the age limits so that it will be in alignment of the rest of the tribunals. I would like to inform the hon. Member that the taxpayer is at his will or liberty to withdraw from the High Court or the Supreme Court and go to the Tribunal which is getting set up so that his case can be speeded up. Now there is a new Bench which is established in the States and the

Appellate Tribunal which is in Delhi. So, it is well within the rights of the taxpayer who can take it up or withdraw.

Sir, the hon. Member from Andhra Pradesh had raised quite a few issues on the GST and the fact that there are eight slabs along with the penalty levied on MSMEs and so on. Sir, first of all, on rate rationalisation, there is a GoM which is formed within the GST. It has had a few sittings but because the Chairman of the Committee was the former Chief Minister of Karnataka and now there is a change of Government in Karnataka, the name of the Committee's Chairman will also have to be relooked at. The Committee needs to be reconstituted and so on. So, that work of rate rationalisation is a larger exercise which is undertaken by the GoM.

On the issue being faced by MSMEs, the GST Council at the State level and the GST *per se* at the Central level also interacts with various MSME groups. They have had quite a few issues with which the Council's team have sat through and addressed their issues. The issue of PSUs not paying the MSMEs and as a result they themselves will have to pay the tax on an amount which is not received has been, I think, to a large extent about the Central PSUs and it has been addressed. I personally involved myself in saying that PSUs cannot delay payment beyond 45 days. It was mentioned during one of my Budget Speeches after which we have followed it up with the PSUs. Once when there was a fairly unbelievable number floating around in the public domain about the total amount which is pending from PSUs for MSMEs, I was perturbed. I went back and checked it up. This understanding that PSU means Central may not always be correct.

Yes, there are Central PSUs which owe money to the MSMEs. All of us, the Ministers, are very keenly observing them to see that the delay should not be beyond 45 days, and the Central PSUs largely now go by that understanding. However, I do not have the authority to speak about State PSUs. It is not a secret that State PSUs owe a large amount to the MSMEs and the problem, therefore, remains for the MSMEs. But it is outside my realm. It is very much in the realm of the States where the same concern for MSMEs should be understood by the State Governments, and they should quickly clear the Bills. I would like to inform the hon. Member that in this Budget, which was read out on the 1<sup>st</sup> February, 2023, we made it a point to say that large companies cannot benefit from claiming those fiscal incentives and other incentives which are given to them, without paying the dues to the MSMEs. As they would normally show it as an expenditure, the expenditure which is going as payments to the MSMEs, and as a result, that

expenditure should not be taxed. It is the common-sense understanding. But you have not paid them the dues. And, without paying them if any company shows it as an expenditure, it cannot draw the claims for having spent that money when actually it has not spent it and paid the dues to the MSMEs. So, we brought that change in this particular Budget so that these advantages which accrue to the larger companies, without actually paying to the smaller companies, should not accrue till actually they make the payment whichever fiscal year it may be. So, we have been fairly sensitive to the needs of the MSMEs. I am quite happy to hear more about it. When I was recently in Vijayawada, the hon. Member met me with a delegation and also gave me a lot of representations. We will take that on board. So, that being my reply to all the hon. Members who spoke about it, I am very grateful and seek the cooperation of the House to pass this amendment.

माननीय सभापति : प्रश्न यह है:

?कि केन्द्रीय माल और सेवा कर अधिनियम, 2017 का और संशोधन करने वाले विधेयक पर विचार किया जाए ।?

प्रस्ताव स्वीकृत हुआ ।

माननीय सभापति : अब सभा विधेयक पर खंडवार विचार करेगी ।

प्रश्न यह है:

?कि खंड 2 विधेयक का अंग बने ।?

प्रस्ताव स्वीकृत हुआ ।

खंड 2 विधेयक में जोड़ दिया गया ।

खंड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए ।

माननीय सभापति : माननीय मंत्री जी, अब आप प्रस्ताव करें कि विधेयक को पारित किया जाए ।

**SHRIMATI NIRMALA SITHARAMAN:** Sir, I rise to move:

?That the Bill be passed.?

माननीय सभापति : प्रश्न यह है:

?कि विधेयक पारित किया जाए ।?

प्रस्ताव स्वीकृत हुआ ।

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माननीय सभापति: आइटम नम्बर ? 31, अनन्तिम कर संग्रहण विधेयक, 2023.

**15.53 hrs**